

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 78/MP/2024**

- Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of DVC in compliance of Revised Emission Standards.
- Date of Hearing : **27.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Petitioner : DVC
- Respondents : PSPCL and 7 Others
- Parties Present : Shri Ashutosh Srivastava, Advocate, DVC  
Shri Aashwyn Singh, Advocate, DVC  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Arshiya Sharma, Advocate, PSPCL

**Record of Proceedings**

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the additional information directed by the Commission has been submitted.
3. The learned counsel for the Respondent made preliminary submissions and requested time to file a reply, subject to the Petitioner addressing preliminary objections.
4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information after serving a copy to the Respondents on or before **21.1.2025**:
  - a) *A copy of the investment approval/sanction order in respect of the installation of the CM (De-Nox) system for RTPS units 1&2 (2x600MW).*
  - b) *In the amended petition, the actual ODe of WFGD for Unit-1 is mentioned as 21.4.2024; however, in Form-B of the amended petition, the same is indicated as 2.7.2024. The Petitioner shall furnish reasons for this discrepancy.*
  - c) *The details of cost overrun (Form-F), time overrun (Form-G), and detailed break-up of IEDC(Form-P).*
  - d) *The details of assets decapitalized up to the actual Ode of unit-1 (Form-I).*
  - e) *Detailed justification and supporting documents in terms of Regulation 64 of the 2024 Tariff Regulations for calculating the value of weighted average GCV of coal as submitted vide amended petition under additional form (Form-O(i)).*
  - f) *Item wise details of actual capitalization in respect of initial spares as claimed in Form-B of the amended petition as on ODe(21.04.2024) of unit-1 and projected add cap up to 31.3.2029.*



- g) PG test report of the ECS(FGD+CMS) and the conditions considered thereof.
- h) The details of capitalization (both on an accrual basis and on a cash basis) duly certified by the Auditor.
- i) Formulae in Excel for computing the weighted average landed price of reagent(limestone) as submitted in Form 16 along with supporting documents.
- j) The reasons for the non-availability of the shutdown, which caused a delay in the declaration of ODe of CMS of Units 1 and 2, with details of correspondences made with the respective Regional Power Committee/ Regional Load Despatch Centre along with supporting documentary evidence. Also, the details of outages (forced/planned/unit overhaul etc.) occurred during the anticipated Ode to the actual Ode of the said CMS.
- k) LD with supporting documents recovered from the contractor on account of delay.
- l) Break up of capital cost claimed as on actual ODe(21.04.2024) of FGD and CMS in the following format:

Units	Expenditure incurred for FGD	Expenditure incurred for CMS
a)Unit-1		
b)Unit-2		
c)Common Facilities		
Total (a+b+c)		

- m) Petitioner has submitted the 'draw down schedule for Calculation of Normative IDC and financing charges', and 'calculation of Notional IDC'; mentioned the amount in 'Form B' as IDC and FC claimed and mentioned zero against notional IDC. Petitioner shall clarify whether the amount written in form B is actual IDC or normative IDC. Petitioner is also required to submit a detailed calculation of actual IDC as well as normative IDC separately duly certified by the auditor together with an editable soft copy with linkage.
- n) The calculation of interest rates applied for calculation of Interest During Construction (IDC) together with supporting documents.
- o) The calculation of interest rates applied for the calculation of the Weighted Average Rate of Interest (WAROI) applied for the calculation of interest on loan together with supporting documents.
- p) The basis for the claim of effective tax rate as 25.17%, along with a copy of the latest filed ITR-6 and acknowledgement of the same.

5. The Respondents are permitted to file their replies by **11.2.2025** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **25.2.2025**. Pleadings shall be completed by parties within the due dates mentioned above.

6. The matter will be listed for hearing on **7.3.2025**.

**By order of the Commission**

**Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)**

